

Open Court

Central Administrative Tribunal, Allahabad Bench,
Allahabad

O.A. No.330/00163/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

This the 21st day of January, 2021.

Chhagan Lal Jaga a/a 29 years son of Hanuman Sahai Jaga, resident of village and post Nabhwala via Sainthal Tehsil Jamvaramgarh, District- Jaipur, Rajasthan.

Applicant

By Advocate: Sri Hari Bhawan Pandey

Versus

1. Union of India through Chairman, Ministry of Railway, Rail Bhawan, New Delhi.
2. Chairman, Railway Recruitment Board, Near Railway Hospital, Subedarganj, Allahabad, U.P.

Respondents

By Advocate: Sri S.M. Mishra

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the applicant, learned counsel for respondents on admission and perused the record.

2. At the very outset, learned counsel for applicant submitted that a representation dated 25th November, 2019 (Annexure No.8 to the O.A.) is pending for consideration before the respondents, and the applicant will be satisfied at this stage, if the respondent concerned, who is competent authority, is directed to decide that representation, by a reasoned order, in accordance with law in a time bound manner.
3. Learned counsel for respondents has no objection against this limited and innocuous prayer made by the learned counsel for applicant.

4. In view of the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage, with the direction to the competent authority amongst the respondents, to decide the representation dated 25th November, 2019 (Annexure No.8 to the O.A.), by passing a reasoned and speaking order, in accordance with law, within a period of two months, from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.

5. It is made clear that we have not expressed any opinion on the merit of the case.

6. No order as to costs.

(Devendra Chaudhry)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

HLS/-